Kerala State and a Branch Institute in West Bengal is also under consideration.

## INDIAN DOCTORS FOR MALAYA

178. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to refer to the reply given to Starred Question No. 360 in the Rajya Sabha on the 22nd August 1956 and state:

(a) the number of Indian doctors who have agreed to serve in Malaya; and

(b) what are the terms and conditions of their service?

THE PRIME MINISTER AND MINISTER OP EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU) : (a) The Government of Malaya have been permitted to recruit IOO doctors from India. A Malayan Selection Team that arrived in India some time ago has already interviewed the prospective candidates at various centres in India; but the number of doctors who have actually agreed to serve the Malayan Government is not yet known.

(b) The information regarding the terms and conditions of service is given. in a statement which is placed on the Table of the House.

## STATEMENT

Salient provisions of the Contract under which the Government of Malaya have been permitted to recruit IOO doctors from India.

(a) Salary scale of Malayan Dol lars 730 X 34—934/982 X 34-1, 234 per nensem with Cost of Living Allowince at current rates. (\$40 per nensem for single officers and \$188 or married officers drawing \$730 tc).

(b) Gratuity at the rate of \$391 or each three months' completed serice for salary up to \$934 or \$575 ar salary of \$982 or above, the ratuity being payable at the end of le contract period. (c) Provision for quarters or allowance in lieu.

(d) Free First Class Passage for the employee, wife and three children under 12 years of age, and free return passage on completion of satisfactory service. Repatriation of destitute doctors, if any, is also granted by the Government of Malaya.

According to advertisements inserted by the Malayan authorities in newspapers in India, rail fares to attend interview and to port of embarkation upon appointment may be claimed; the contract also provides for second class rail travel for the officer and his family from and to his place of residence in India at the beginning and end of his period of contract.

(e) Free medical attendance for officer and family;

(f) 33 days' leave a year which may be accumulated and availed of at the end of contract period;

(g) Contract is terminable by the Government of Malaya at any time on giving three months' notice and pay ing one month's salary and gratuity for the completed period of satisfac tory service, and

(h) Contract is terminable by the Officer after three months' service by giving three months' notice or on payment of one month's salary to the Government of Malaya. The officer is also liable to refund cost of his passage to Malaya. If the contract is terminated by him otherwise in accordance with the terms of the Agreement, he is liable to pay three months' salary as liquidated damages.

## ABOLITION OF FORCED LABOUR

179. SHRI M. VALIULLA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the International Labour Organisation has adopted the Convention for the abolition of forced labour; and